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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**R.A. NO. 18/2004 in
O.A. No. 2475/2002**

New Delhi, this the 23rd day of January, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A.SINGH, MEMBER (A)

1. Ghasi Ram Meena
s/o Shri Lohre Ram Meena
L-11/66-B, DDA Flats
Kalkaji, New Delhi.
2. Om Prakash Meena
s/o Shri Shiv Charan Meena
L-2/69-S, DDA Flats
Kalkaji, New Delhi.
3. Shri Jagdish Prasad Meena
s/o Late Shri G.S.Meena
L-11/62-B, DDA Flats
Kalkaji, New Delhi.
4. Radhey Shyam
s/o Shri Narayan Ram Meena
Qr. No.1951/III NH-1
Faridabad, Haryana.
5. Ram Manohar Meena
s/o Shri Mahesh Kumar Meena
L-11/109-B, DDA Flats
Kalkaji, New Delhi.
6. Babulal Meena
s/o Shri Gram Sahai Meena
R2H-831, Raj Nagar
Gali No.15, Palam Colony
New Delhi.
7. Prithvi Raj Meena
s/o Shri C.L.Meena
F-1, Kaka Nagar
New Delhi. Applicants

Versus

1. Union of India through
The Secretary
Department of Revenue
Ministry of Finance
North Block
New Delhi - 110 001.
2. Chief Commissioner of Customs &
Central Excise, Delhi Zone
Central Revenue Building
I.P.Estate
New Delhi - 110 002. Respondents

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ORDER (By Circulation)

Justice V.S. Aggarwal:-

Shri Ghazi Ram Meena & Others had filed OA 2475 of 2002. The same was allowed on 11.11.2003. It was directed that the claim of the applicants should be considered for promotion to Superintendent Group-B irrespective of the fact that their seniors had not fulfilled minimum qualification of 8 years of service. It was further directed that the claim of the applicants should be considered only if they also fulfil the said qualifications as per the recruitment rules and instructions.

2. Respondents No.1 and 2 seek review of the said order.

3. After perusal of the application, we find that there is no error apparent on the face of the record.

4. It has been pleaded that the applicants did not fall in the zone of consideration nor their seniors fall under the zone of consideration. We make it clear that it has already been directed that the claim of the applicants should be considered as per the rules and instructions. The question decided was that the claim of the applicants cannot be ignored merely because their seniors do not fulfil the requirement of eight years service prescribed.

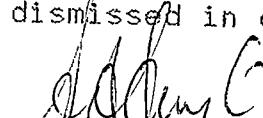
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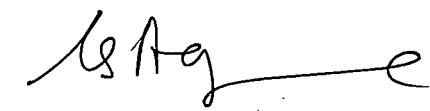
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5. The review would only be permissible if the mistake can be detected when detailed arguments are over. What has generally called is error apparent on the face of the record. In the present case, we find none.

6. Review Application must fail and is dismissed in circulation.


(S.A. Singh)

Member (A)


(V.S. Aggarwal)
Chairman

/NSN/